

Central Administrative Tribunal, Lucknow Bench, Lucknow

ORIGINAL APPLICATION No.370/2009

This the 17th day of September, 2009

Hon'ble Ms. Sadhna Srivastava, Member (J)
Hon'ble Dr. A.K. Mishra, Member-A

Sugriv Giri, aged bout 52 years, son of Late Shri Sheo Sakal Giri, resident of Village-Khaira Nisfi, Post Office-Khanwar, Nevada, P.S.-Nagra, District-Ballia, presently working as Superintendent of Police, Sant Kabir Nagar.

.....Applicant
 By Advocate: Shri Satish Sharma.

Versus.

1. Union of India through its Secretary, Home Affairs, Ministry of Home, Govt. of India, North Block, New Delhi.
2. State of Uttar Pradesh through its Principal Secretary, Home Department, Civil Secretariat, Lucknow.
3. Secretary, Home Department (Police Services) Anubhag-2, Govt. of Uttar Pradesh, Civil Secretariat, Lucknow.

.....Respondents

By Advocate: Shri Deepak Shukla, counsel for respondent no.1.

Shri Pankaj Awasthi holding brief for Shri A.K. Chaturvedi, counsel for respondent no. 2 and 3.

ORDER (Oral)

Hon'ble Ms. Sadhna Srivastava, Member (J)

The prayer made in this OA is to direct the respondents to make a final order in the enquiry.

2. The facts in brief are that the applicant while working as Additional Superintendent of Police, Grade-I was served with a minor penalty charge sheet dt.10.07.2007 under Rule 10 of All India Services (Discipline & Appeal) Rules, 1969. He submitted

reply on 24.08.2007. According to the applicant no decision has yet been taken in the matter. On 20.5.2009, he has already made an application to the Respondent No.3 but no order has yet been communicated to him hence this OA.

3. Counsel for respondents submitted that he has no instructions.

4. Keeping in view of the submissions made on behalf of counsel for both the parties, we are of the view that the OA can be finally disposed of at the admission stage itself by way of suitable direction to the competent authority. Accordingly, we direct the competent authority to pass final order expeditiously after considering the reply submitted by the applicant if the same has not yet been passed.

5. With this direction the OA is disposed of without any order as to costs.

Amit
(Dr. A.K. Mishra)
Member (A)

Sachin Srivastava
(Ms. Sadhna Srivastava)
Member (J)

Amit/-